

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133
IA No. 1627/2023
IA(I.B.C)/2957(CH)2023
IA(I.B.C)/963(CH)2024
IA(I.B.C)/966(CH)2024
In
CP(IB) No. 676/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:
Emm Aar Traders

...Petitioner-Operational Creditor

Versus

Safari Bikes Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 33(1) IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 23.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 05.06.2024.

Sd/-

Court Officer